

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/1066/2020

This the 23rd day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD JAMSHED, MEMBER (A)

Madan Lal, age 42 years, S/o Late Sh. Sandokhu Ram, R/o Village Jagti (Saya) Kandoli, Tehsil Nagrota & District Jammu.

.....Applicant
(Advocate: Mr. Parvesh Singh)

Versus

1. Union Territory of J&K, Through Commissioner/Secretary to J&K Govt. Forest Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Chief Conservator, Forest Department, Jammu-Dogra Hall,180001.
3. Divisional Forest Officer, Jammu Forest Division, Jammu, Dogra Hall,-180001.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, 1d Deputy Advocate General)

O R D E R
[O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the matter pertains to appointment on compassionate grounds of the applicant and he seeks a direction to the respondents to dispose of the claim of the applicant for appointment on compassionate grounds which is pending before respondents within shortest time possible as the applicant is on the verge of the starvation.

2. Looking to the limited prayer made by the learned counsel for the applicant, the OA is disposed of with the direction to the respondents to consider the case of the applicant for appointment on compassionate grounds, in accordance with rules, by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(MOHD JAMSHED)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)